

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 26th November, 2020

S. O. 363 Whereas, on 02-5-2020 Police Pulwama on specific information launched cordon and search operation in village Dangerpora Pulwama and during search terrorists hiding in the village fired indiscriminately upon the searching party; and

2. Whereas, the fire was retaliated in self defense by the security forces and during fire fight two terrorists identified as Muzaffar Ahmad Wani S/O Gh. Mohi-Ud-Din Wani R/O Dawlatpora Chadoora and Sahil Abdullah S/O Mohammad Abdullah R/O Chakoora Pulwama were killed in the encounter. During search 01 AK 56 rifle, 01 AK 56 Magazine, 08 AK round, 01 Insas Rifle (without magazine) and 01 Pouch were recovered from the site of encounter; and

3. Whereas, a case FIR NO. 103/2020 U/S 16,18,20,39 ULA (P) Act, 1967, was registered in Police Station Pulwama and investigation of the case was taken up; and

4. Whereas, during the course of investigation, site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared and statement of witnesses acquainted with the facts and

circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during the course of investigation it was revealed that on 01-5-2020 accused namely Basit Ahmad Dar S/O Nissar Ahmad Dar R/O Dangerpora had brought these two terrorists to the house of accused Bilal Ahmad Dar S/O Gh. Nabi Dar R/O Dangerpora who had voluntarily harbored the terrorists in his house; and

6. Whereas, during investigation it was found that the accused persons Basit Ahmad and Bilal Ahmad were working as OGWs for these killed terrorists and were providing logistic support to them besides providing information about the movement of security forces in the area; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of the Accused	Offence
1.	Basit Ahmad Dar S/O Nissar Ahmad Dar R/O Dangerpora.	18,39
2.	Bilal Ahmad Dar S/O Gh. Nabi Dar R/O Dangerpora.	ULA (P) Act

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file

and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above accused persons for the commission of offences punishable under sections 18,39 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No. 103/2020 of Police Station Pulwama.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

Dated: 26.11.2020.

No. Home/Pros/ 187/S /2020

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Stock file.

Special Secretary to the Govt.
Home Department